

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**Item No.445
CP/59/ND/2023**

IIN THE MATTER OF:

Bagaraia Derivative Services Private Limited

Applicant

Under Section 66(1) of the Companies Act, 2013.

Order delivered on 11.06.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :Mr. Varun Jain, Adv.

For the RD : Mr. Sumeet Kaul, Adv.

For ITD : Ms. Naincy Jain, Jr. Standing Counsel for Mr. Aseem
Chawla, Sr. Standing Counsel

HYBRID HEARING (PHYSICAL & VC)

ORDER

On mentioning, the matter is taken up for hearing.

Learned Counsel for the appellant is present physically, whereas Learned Counsel for the Registrar of Companies and Learned Counsel for the Income Tax Department are present through video conferencing. Learned Counsel for the Registrar of Companies has endorsed that Registrar of Companies has no objection, if this application filed under Section 66(1) of the Companies Act, 2013 stands allowed. Learned Counsel for the Income Tax Department has submitted that they have also no objection and the report has been filed. The same is on record. Order stands reserved.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**